

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 8/TT/2023**

Date: 24.2.2023

To

Shri S.S. Raju  
Sr. Chief General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for Truing up of Transmission tariff for 2014-19 tariff period and Determination of Transmission tariff for 2019-24 tariff period For "Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part B (Phase-II)" in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.3.2023:

### **2014-19 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the instant assets.
- b) Documentary evidence of application of CFA grant received year-wise and asset-wise.
- c) Reconciliation of total grant, actual grant received, grant deployed and balance grant year-wise and asset-wise.
- d) Soft copy of IDC statement (in .xlsx format) for the transmission assets.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- f) Confirm if the O&M Expenses submitted are as per actuals or on projection basis. Submit detail if based on projections.

### **2019-24 period**

- g) Detailed justification for capital cost as approved in FR and estimated completion cost for both the assets.
- h) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets.
- i) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.

### **Forms**

- a) Form-5 (Element wise break-up of Project/Asset/Element cost of Transmission Charges) for the 2014-19 tariff period for the instant assets.
  - b) Form-12 (Details of time overrun)
  - c) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party – A										
Asset-I	Party – B										
...	...										

# TL/SS/Communication Systems etc.